


**OFFICE OF THE  
PRINCIPAL DISTRICT AND SESSIONS JUDGE  
KARGIL**

**ORDER**

No: 04/PDSJK      Dated: 10-06-2020

In view of the Covid-19 and direction passed by Hon'ble High Court, it is hereby directed that;

1. All the Judicial Officers of the District Court, Kargil shall take up the cases which are on final arguments on priority basis through virtual mode.
2. The cause list of such cases shall be notified to advocates/litigants on the last working day of the week.
3. All the Officers shall make e-contact with the Advocates and their mobile numbers and emails shall make available on the Notice board of the Court concerned.
4. As far as the hearing, written arguments is concerned, the same shall be submitted by advocates/litigants through email, subjected to permission for oral submission if the lawyer/litigant so request.

  
Principal District and Sessions Judge  
District & Sessions Judge  
Kargil

No: 52-59 /PDSJK      Dated: 10-06-2020

Copy to;

1. Worthy Registrar General High Court of J&K....for Information
2. Secretary to Administrative Judge of District Kargil.....for information of his Lordship
3. All the Judicial Officers of District kargil.....for information and compliance
4. President Bar Association Kargil.....for information
5. System Officer E-Court Kargil .....to upload on the official website
6. Office record

  
Principal District and Sessions Judge  
District & Sessions Judge  
Kargil